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O.A.NO.819 OF 2006

ORDER DATED 30.11.06

Heard Mr.S.C.Samantray,Ld.Counsel for the Applicant and Mr.S.K.Ojha,Ld.Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

2. The applicant's husband was a Railway employee under South Eastern Railway and on his retirement he was granted Ex-gratia pension by the Respondents. He was paid ex-gratia payment upto May 2003. Thereafter no payment was made due to his death. Applicant made several applications for ex-gratia payment. But no action was taken by the Respondents. After that she made a representation dated 25.03.06 followed by reminder dated 27.06.06(Annexure-A/6 series) to the D.P.O.(Sett.) S.E.Railway, Kharagpur(Res.No.3) which appears to have not been disposed of as yet.

3. In view of the above, Res.No.3 is directed to dispose of the representation vide Annexure-A/6 within one month from the date of receipt of this order.

4. With the above, this O.A. is disposed of at the admission stage.

5. Copy of the order along with copy of the O.A. be sent to Res.No.3 by speed post in course of the day and the cost of which be borne by the Counsel for the Applicant as agreed by him. And free copies of this order be handed over to the Counsel for both the parties.

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MEMBER(ADMN.)